

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 17.11.2016

OA No. 291/00434/2015 with MA No. 291/00407/2016

Mr. Pawan Sharma, proxy counsel for
Mr. Ashok Bansal, counsel for applicant.
Mr. Rajendra Vaish, counsel for respondents.

It is a D.B. matter. D.B. is not formed today.

Counsel for respondents submits that as brought out in the reply 'the applicant had reported on duty at his new place of posting', and thereby the O.A. has become infructuous. Counsel for respondents further submits that he has also filed M.A. No. 291/00407/2016 praying for declaring the O.A. as infructuous, and he referred to the application of the applicant dated 30th August, 2016 (Annexure MA/R-1) submitted to the HQ Chief Engineer, Jaipur Zone, Jaipur, wherein the applicant has submitted that "I hereby withdraw my court case OA No. 291/00434/2015. You are requested to intimate to my advocate at the earliest please." Counsel for respondents submits that as the applicant has already intimated that he desired to withdraw the case, the same may now be dismissed as withdrawn. Proxy counsel for Mr. Ashok Bansal, counsel for applicant, also admits that the applicant has sent aforesaid application to the respondents and consented for withdrawal of the O.A.

In view of the above submissions, the Original Application is dismissed as withdrawn and the aforesaid M.A. stands disposed of.


(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER